

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

O.A. No. 1/1996

Date of order: 26.07.2002

Present : Hon'ble Mr. B.P. Singh, Administrative Member.
Hon'ble Mr. N. Prusty, Judicial Member.

SAHADEO ROUTH.

-V E R S U S-

UNION OF INDIA AND ORS.(E. RAILWAY)

For the applicant : Mr. B. Chatterjee, counsel.

For the respondents : Mr. P.K. Arora, counsel.

O R D E R

B.P. Singh, AM

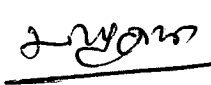
When the matter is taken up today, Id. counsel for the applicant submits that his client wants to withdraw this case and seek liberty to make a fresh representation in the case to the competent authority for which he prays that a suitable direction may be issued upon the respondent authorities to consider the same and pass necessary order within the prescribed period.

2. Sri Arora, Id. counsel for respondents does not raise any objection to the above prayer without raising the question of limitation.

3. In view of the above, the prayer made by the Id. counsel for the applicant to withdraw the case is granted. The O.A. is dismissed as withdrawn with a direction to the applicant that he will file a fresh application in this case within one month from the date of communication of this order to the respondent authorities. The respondent authorities will consider the application so received within a period of three months and pass necessary order according to the rules and law and submit the same to the applicant within a period of two weeks thereafter.

4. No order is passed as to costs.


Member (J)


Member (A)